

Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Jammu, the 26<sup>th</sup> December, 2019

S.O. 46 .-Whereas on 30-06-2019, Police Station Chadoora received reliable information regarding hiding of unknown terrorists in the residential house of one Bilal Ahmad Ganai S/o Mohd Akram Ganai R/O Bugam who had provided shelter to the terrorists on his own consent. Accordingly, a cordon and search operation (CASO) was launched. The hiding terrorists were asked to surrender, but they refused and hurled grenades upon the security personnel in the CASO, followed by indiscriminate firing with their illegal acquired weapons resulting in injuries to 1. HC Abdul Majeed No. 124/BD (EXK 961974), 2. SPO Altaf Ahmad No. 1197/SPO of CIU Chadoora 3. Sepoy Pankaj Kumar No. 15513007X and 4. Naik Hamank Singh No. 25500946F of 53 RR, and a civilian, who were evacuated to hospital for treatment. In the ensuing gunfight 01 unidentified terrorist was killed and another terrorist namely Adil Gulzar Ganai S/O Gulzar Ahmad Ganai R/O Dalwan managed to escape and arms/ammunition were recovered from the encounter site; and

2. Whereas a case FIR No. 115/2019 U/S 7/27 A. Act, 307 RPC & 18,19 & 20 ULA (P) Act was registered in P/S Chadoora and investigation of the case was taken up; and

3. Whereas, during the course of investigation, it was revealed that Bilal Ahmad Ganai S/O Mohd Akram Ganai R/O Bugam Chadoora, and his brother Showket Ahmad Ganai S/O Mohd Akram Ganai R/O Bugam Chadoora in criminal conspiracy had concealed, aided and provided shelter to the terrorists on their free will/consent. Accordingly accused Showket Ahmad Ganai was apprehended who disclosed that few days earlier one Arshid Ganai @ Bakerywala R/O Wadipora and Javid Gull R/O Brarigund Chadoora, accompanied two terrorists Adil Gulzar Ganai R/O Dalwan and Hilal Ahmad R/O Armulla Pulwama, to the house of accused Bilal Ahmad Ganai, who concealed them in his house where the encounter took place and accused Hilal got killed. He also disclosed that the said terrorists handed over some arms/ammunition to him which he had concealed in his house and subsequent to his disclosure 01 Grenade, 15 AK 47 rounds and 02 Cypher Code documents of H.M outfit were recovered from his house. Investigation also revealed that accused Arshid Ahmad Ganai S/O Abdul Ahad Ganai R/O Wadipora Chadoora and Javid Gull S/O Gh. Mohammad Sofi R/O Brarigund Chadoora helped accused Adil Gulzar Ganai to escape from the encounter site on motor cycle bearing registration No. JK 13B-6381 and



subsequently the motorcycle in question was recovered at the instance of accused Arshid Ahmad Ganai; and

4. Whereas, the investigating officer on the basis of seizure memo and statement of witnesses recorded under relevant sections of law has prima facie, established the commission of offences punishable U/S 18,19,23,38 of the Unlawful Activities (Prevention) Act 1967, against the accused person namely; Showket Ahmad Ganai S/O Mohd Akram Ganai R/O Bugam Chadoora; and offences u/s 18,19,38 Unlawful Activities (Prevention) Act against accused namely; Bilal Ahmad Ganai S/O Mohd Akram Ganai R/o Bugam Chadoora, Javaid Gull S/O Gh. Mohammad Sofi R/O Brarigund, Chadoora, and Arshid Ahmad Ganai S/O Abdul Ahad Ganai Wadipora Chadoora and offences u/s 307-RPC, 7/27 A Act, 16,20 UAP Act against accused Hilal Ahmad Bhat S/o Habibullah Bhat R/O Armula Pulwama and Adil Gulzar Ganai S/O Gulzar Ahmad Ganai R/o Dalwan Chrari Sharief. Hilal Ahmad Bhat S/o Habib-ullah Bhat R/O Armula Pulwama has been killed and accused Adil Gulzar Ganai S/O Gulzar Ahmad Ganai R/O Dalwan Chrari Sharief is an active terrorist against whom proceedings u/s 512 Cr.PC have been proposed; and

5. Whereas, the Authority appointed by the Government of Union Territory of Jammu & Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Union Territory of Jammu & Kashmir hereby accords sanction for launching prosecution against the accused person namely:- 1. Showket Ahmad Ganai S/o Mohammad Akram Ganai R/O Bugam Chadoora for the commission of offences punishable u/s 18,19,23,38 ULA(P) Act 1967; and against the accused namely; 2. Bilal Ahmad Ganai S/O Mohammad Akram Ganai R/O Bugam Chadoora 3. Javaid Gull S/o Gh. Mohammad Sofi R/o Brarigund, Chadoora 4. Arshid Ahmad Ganai S/O Abdul Ahad Ganai R/o Wadipora Chadoora for the commission of offences punishable U/S 18,19,38 ULA(P) Act 1967; and against the accused namely; 5. Adil Gulzar Ganai S/O Gulzar Ahmad Ganai R/O Dalwan Chrari



Sharief for the commission of offences punishable U/S 16,20 ULA(P)Act 1967 arising out of FIR No. 115/2019, Police Station Chadoora.

By order of the Government of Jammu and Kashmir.

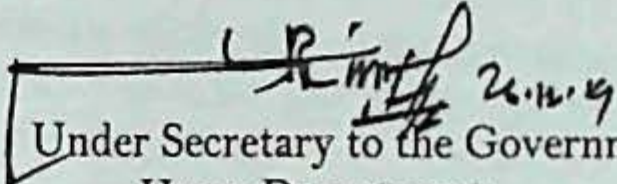
Sd/=  
Principal Secretary to the Government  
Home Department

No. Home/Pros/ 173/2018

Dated: 26.12.2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-101/S/2019/3727-29 Dated 23.10.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department